

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.41**  
**C.P. (IB) No.52/BB/2022**

**IN THE MATTER OF:**

M/s. Nippon Life Asset Management Ltd. ... Petitioner  
Vs.  
Mr. Chandrashekar Hariharan ... Respondent

**Order under Section 95(1) of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : None  
For the Respondent : Appeared

**ORDER**

1. Heard the Ld. Counsel for the Respondent. None appeared for the Petitioner.
2. Ld. Counsel for the Petitioner has filed his rejoinder *vide* Diary No.1373 dated 01.03.2025 and the Ld. Counsel for the RP has filed his supplementary report *vide* Diary No.1594 dated 11.03.2024. The same are taken on record.
3. Ld. Counsel for the Respondent seeks time to file certain documents. Therefore, she is permitted to file the same, within a period of one week.
4. At the request made by the Ld. Counsel for the Respondent, list the matter on **24.05.2024.**

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma